

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.114
Appeal/9(AHM)2022

Proceedings under Section 252(1) of Co. Act, 2013

IN THE MATTER OF:

Registrar of Companies, Gujarat
V/s
Jindal Briquettes Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RoC : Ms. Rupa Sutar, Deputy RoC
For the Respondent :

ORDER
(Hybrid Mode)

In pursuance to the order dated 04.04.2024, the applicant has carried out publication in two newspaper one in English Financial Express on 27.05.2024 and other in vernacular in Financial Express and filed service report through Diary No. R-245 on 05.06.2024, the same is taken on record.

In view of above, service upon the respondents are considered subsequent complete through substitute mode of publication.

Despite, repeated calls none has appeared on behalf of the respondents. Therefore, respondents are proceeded ex-parte.

We have heard the ex-parte arguments of the learned RoC for the applicant and perused the record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)